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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.527/94

DATE OF ORDER : 19-02-1997.

Between :-

- 1. V.Srinivasa Rao
- 2. G.Vema Reddy
- 3. Syed Shah Quadri
- 4. P.G.P.Anjaneyulu
- 5. P.V.V.Seshikumar
- 6. M.Brahma Reddy

.. Applicants

And

- 1. General Manager,
Telecommunications,
Dept. of Telecommunications,
Vijayawada.
- 2. The Divisional Engineer,
E 10B (External),
Telecommunication Department,
Vijayawada.
- 3. The Asst.Engineer,
E 10B (External),
Telecommunication Dept.,
Vijayawada.

.. Respondents

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Counsel for the Applicants : Shri P.Sri Raghu Ram

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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None for the applicant. Shri V.Rajeshwar Rao, standing counsel for the respondents. As this OA was instituted in the year 1994, we are disposing of the OA despite the fact that the applicants counsel is not present under ^{vide} section 15(1) of CAT (Procedure) Rules, 1987.

were appointed as NMRs. The period of their working as NMR is given in Para-6(1) of the O.A. The details of their working as NMRs has been enclosed as Annexures to the OA.

3. This OA is filed praying for a direction to the respondents to regularise their services in the respondents department/^{as} and when vacancies arise without fail.

4. No reply has been filed in this OA though the OA was filed on 15-11-94. The reasons for not filing the reply are not known. Even the learned counsel for the respondents submits that the para-wise comments are yet to come from the respondents organisation.

5. An interim order was passed in this OA dt.19-4-94 as follows :-
"If juniors of the applicants are continuing and if there is work, the applicants are to be continued".

6. In view of the fact that no reply is filed, we are of the opinion that the interim order ~~has~~ already passed should be continued. If they are retrenched already, they should be considered for engagement as NMR/Casual Labour in preference to the freshers from the open market if any casual labourers are ^{going} ~~resorted~~ to be engaged in future. The above direction is in order as the

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have ~

applicants gained some experience of work in the department.

7. Original Application is ordered accordingly. No order as to costs.

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(B. S. JAI PARAMESHWAR)
Member (J)

[Handwritten signature]

(R. RANGARAJAN)
Member (A)

19/2/97

Dated: 19th February, 1997.
Dictated in Open Court.

[Handwritten signature]
Dy. Reg. Stral (S)

avl/

9/13/97

TYPED BY CHECKED BY
COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 19/2/97

Order/Judgement
R.P/C.P/M.A. NO.

O.A. NO.

INT-
527/94

~~ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~ ✓

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~DISMISSED FOR DEFAULT~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS.~~

II COURT

YLKR

केन्द्रीय प्रशासनिक न्यायालय
Central Administrative Tribunal
व्यवस्था / DESPATCH
10 MAR 1997
हैदराबाद ब्याच
HYDERABAD BENCH